

दूसरे राजदूतों को ठीक प्रकार से संरक्षण दे सकें, इस सिलसिले में सरकार किस प्रकार के पग उठाना चाहती है ताकि इस प्रकार की दुर्घटनायें फिर न दोहराई जाय ?

SHRI Y. B. CHAVAN : The hon. Member has certainly made some very interesting and possibly important observations about the general situation in West Bengal. The Chief Minister himself is aware of this position and he has been making public statements as far as the law and order situation is concerned. I think it is proper to leave this matter in the hands of the Chief Minister of West Bengal.

12.19 hrs.

#### INTRODUCTION OF NEW MINISTERS

MR. SPEAKER : As hon. Members know, two Ministers have been appointed in the Cabinet, and the Prime Minister will formally introduce them to the House.

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : I beg to introduce to you and through you to the House Shri Gulzarilal Nanda, Minister of Railways, and Shri D. Sanjivayya, Minister of Labour, Employment and Rehabilitation.

12.20 hrs.

#### RE: ADJOURNMENT MOTIONS

(Query)

MR. SPEAKER : I have to inform the House that I have received notices of all adjournment Motions regarding recent Ministry-making in UP and Bihar.

After careful consideration of the matter, I feel that this is not a fit matter to be raised as an Adjournment Motion (*Interruptions*). Let members have patience. I therefore do not give my consent to the moving of the Adjournment Motions.

However, in view of the importance of the matter, I have admitted a short duration discussion in the name of Shri S. S. Kothari and other hon. members who have given notice of motions, in the following form:

“Role of Governors in the recent Ministry-making in UP and Bihar”-

SHRI MADHU LIMAYE (Monghyr) : What about Kerala ?

MR. SPEAKER : The discussion will be taken up at 4 p.m. today.

The sitting of the Business Advisory Committee which had been fixed at 4 p.m. today will now be held at 3.30 p.m. today.

SHRI JYOTIRMOY BASU (Diamond Harbour) : I have a half-hour discussion to raise today. This was carried over from the last session. What happens to that ?

SOME HON. MEMBERS : What about our Motions ?

MR. SPEAKER : I have not admitted them.

SHRI M. L. SONDHI (New Delhi) : There is a state of war in Laos. It is a neutral country. Prince Souvanna Phouma has been known to the House. His is a neutral country. It participated in the Bandung Conference. Nobody here cares for what is happening there. The Prime Minister should herself have brought the matter before the House and told us about it. Our sympathies and understanding should go to Prince Souvanna Phouma.

MR. SPEAKER : I am on my legs.

SHRI RAM KISHAN GUPTA (Hissar) : What about my adjournment motion in regard to Haryana ?

अध्यक्ष महोदय : मैंने सभी एडजर्नमेंट मोशन्स देखे हैं लेकिन सिवाय इसके और किसी को एडमिट नहीं किया है। रूल यह है कि उसमें एडजर्नमेंट मोशन वाली कोई बात भी

[अध्यक्ष महोदय]

होनी चाहिए लेकिन वह भी उसमें नहीं आती। इसके बावजूद इम एडजर्नमेंट मोशन को और शेष देकर चार बजे डिस्कशन रख दिया है।  
.....(व्यवधान).....

SHRI M. L. SONDHI : There is a state of war in Laos. Why should that not be raised here. It is a neutral country. What is the meaning of non-alignment if it is not discussed here ?

DR. KARNI SINGH (Bikaner) : I had given notice of an adjournment motion on the firing in Ganganagar district, in Churu, and the use of SPA bullets. This Government is shooting down people like flies. We cannot allow this. Many people have been admitted to hospital. There must be a discussion on this matter in this House (Interruptions).

SHRI BAL RAJ MADHOK (South Delhi) : We have requested the Prime Minister that she should make a statement. The situation in Laos is very serious. The communist forces of North-Vietnam are over running a neutral, friendly country. When something happens in West Asia we are immediately on our feet, but here a neutral, friendly country is being trampled by the communist forces. So, you should at least request the Prime Minister to make a statement in the matter as early as possible.

SHRI S. K. TAPURIAH (Pali) : What is your decision about Ganganagar ?

SHRI CHENGALRAYA NAIDU (Chittoor) : On a point of order. About Laos you are not allowing, but last session when there war a was between the UAR and Israel, you allowed the Prime Minister to make a Statement.

DR. KARNI SINGH : Why don't they impose President's rule in Rajasthan because now there is a reign of terros ?

SHRI CHENGALRAYA NADU : I want your ruling.

MR. SPEAKER : I will look into it. Please sit down.

श्री मधु लिमये : मैं दो प्रार्थनायें करना चाहता हूँ।

पहली बात यह है कि क्या आप चाहते हैं कि आज या कल मैं जेल में भेज दिया जाऊँ ? मेरे खिलाफ मुं'गेर से वारन्ट निकला हुआ है। यह मामला विशेषाधिकार समिति के सामने है। यहाँ प्रस्ताव पास हो गया है। मैंने दूसरा जो सवाल उठाया था उसके बारे में भी आपने कहा कि समिति उसके ऊपर विचार करे। सुप्रीम कोर्ट में मैंने इसक ऊपर रिट फाइल की और आज वह एडमिट हो गई है। वारन्ट स्टे करने का आदेश दिया गया है लेकिन उसके पहुँचने के पहले मैं गिरफ्तार हो जाऊँगा तो उसके लिए चव्हाण साहब जिम्मेदार होंगे क्योंकि दिल्ली पुलिस के पास वारन्ट भ्राया है।  
.... (व्यवधान).....सुप्रीम कोर्ट ने वारन्ट स्टे किया है। यह मैं आपसे कह रहा हूँ। जो मेरे अधिकार हैं आप उनकी रक्षा कीजिए।  
.....(व्यवधान).....

MR. SPEAKER : This is something which is not to be raised in the House. you write to me. आप मुझे लिखकर भेज दीजिए।

श्री मधु लिमये : अभी अभी सुप्रीम कोर्ट ने वारन्ट स्टे किया है। अब दिल्ली वाले अगर मुझे पकड़ेंगे तो स्टे आर्डर का क्या मतलब रह जाएगा। इसलिए चव्हाण साहब से आप कहिएगा।

दूसरी बात यह है कि साढ़े तीन बजे आपने कहा है कि बहस होगी लेकिन किस आचार पर ? दो दिन पहले मैंने आपको लिख कर भेजा कि बिहार के गवर्नर ने लगातार दो रपट भेजी। एक रपट.....(व्यवधान)

अध्यक्ष महोदय : वह तो चार बजे रख दिया है। उस डिस्कशन में बिहार भी आता है।.....(व्यवधान).....

श्री मधु लिमये : वह टेबिल पर रखी जाये ताकि उसको पढ़ा जा सके ।

अध्यक्ष महोदय : रिपोर्ट के लिए मैं लिख कर भेज रहा हूँ ।.....(व्यवधान).....

SHRI BAL RAJ MADHOK : Both should be laid on the Table of the House.

SHRI SEZHIYAN (Kumbakonam) : Both those reports are relevant for the discussion.

12.30 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy of Notification No. S.O. 19 published in Gazette of India dated the 3rd January, 1970, under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2521/70] (*Interruptions.*)

श्री शिवचन्द्र भ्दा (मधुबनी) : मेरा प्वाइंट आफ आर्डर है आइटम 3 पर ।

##### SEVENTH VALUATION REPORT OF LIC

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : I beg to lay on the Table a copy of the Seventh Valuation Report of the Life Insurance Corporation of India as at 31st March, 1969, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-2522/70]

##### NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT, 1940

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS,

HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : On behalf of Rhri B. S. Murthy, I beg to lay on the Table a copy each of the following Notifications under section 38 of the Drugs and Cosmetics Act, 1940 :-

- (1) The Drugs and Cosmetics (Fifth Amendment) Rules, 1969, published in Notification No. S.O. 4816 in Gazette of India dated the 6th December, 1969.
- (2) The Drugs and Cosmetics (Sixth Amendment) Rules, 1969, published in Notification No. S. O. 4921 in Gazette of India dated the 12th December, 1969.
- (3) The Drugs and Cosmetics (Seventh Amendment) Rules, 1969, published in Notification No. S. O. 23 in Gazette of India dated the 3rd January, 1970.

[Placed in Library. See No. LT-2523/70]

श्री राम किशन गुप्त (हिसार) मैंने हरियाणा के बारे में एक ऐडवर्नमेंट मोशन दिया था उसका क्या हुआ ?

MR. SPEAKER : I have not allowed it.

श्री राम किशन गुप्त : किस लिए आप जलाऊ नहीं कर रहे हैं ?

DELHI SALES TAX (THIRD AMENDMENT) RULE, 1969, INCOME-TAX (SIXTH AMENDMENT) RULES, 1969, ETC. ETC.,

SHRI R. K. KHADILKAR : On behalf of Shri Prakashchand B. Sethi, I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. F. 4(132)/69-Fin (G) in Delhi Gazette dated the 31st December, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union